

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2136**

**TO BE ANSWERED ON WEDNESDAY, THE 04.03.2020**

**High Court Benches in Odisha**

†2136. SHRI BASANTA KUMAR PANDA:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- a) whether the Government proposes to set up a division bench of Odisha High Court to mitigate the problems of people of Western Odisha;
- b) if so, the details thereof;
- c) if not, the reasons therefor; and
- d) the time by which a decision is likely to be taken in this regard?

**ANSWER**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI RAVI SHANKAR PRASAD)**

(a) to (d): High Court Benches, at a place other than its Principal seat are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000 and after due consideration of a complete proposal from the State Government incorporating readiness to provide

infrastructure and meet the expenditure, alongwith the consent of the Chief Justice of the concerned High Court and the consent of the Governor of the concerned State.

The State Government of Odisha has requested for setting up of Orissa High Court Bench in Western and Southern region of Odisha to mitigate the inconvenience faced by the litigants. The Central Government has requested the High Court of Orissa to provide its views. At present, no complete proposal regarding setting up of a Bench of Orissa High Court is pending with the Government.

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